(c) The crimes alleged to have been committed by them under various laws are as under:

					! Jan.	1 April	1 July	1 October
Indian Penal Code					20	27	32	36
Narcotic Drugs and Substances Act	Psy	chotr	opic		4	4	6	10
Terrorist and Disru	ptive	Acti	vities	Act	4	5	5	5
Official Secret Act								1
Customs Act	•		•					2

They have been remanded to judicial custody in connection with the crime committed by them under various laws. Some are in custody as they have not been able to arrange bails.

Socio-Economic problems due to settlement of Chakma Refugees

2094. SHRI SUDHIR RANJAN MAJUMDAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that the presence of a large scale Chakmas from Bangladesh in Tripura and Arunachal Pradesh has created a socio-economic problem in these States; and
- (b) if so, what is the manner in which the Central Government propose to meet the situation.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB):

(a) Yes, Sir.

(b) As regards the presence of Chakma refugees in Arunachal Pradesh, in 1964 a large number of refugees from the then East Pakistan came to Assam and some of them were rehabilitated in Arunachal Pradesh. The Government of India have decided to grant citizenship to these Chakma refugees and the matter has been taken up with the Government of Arunachal Pradesh.

As regards Chakma refugees in Tripura who came to India from 1986 onwards, the Government had been impressing upon the Government of Bangladesh the need for their speedy repatriation. During the visit of Bangladesh Prime Minister to India in May, 1992, it has been agreed

that speedy steps will be taken for their repatriation. For this purpose, the Government of Bangladesh has constituted a 9-Member Committee consisting of representatives of political parties to resolve the problem of Chittagong Hill Tracts (CHT), including early return of the Chakma refugees.

Capital of Harvana State

2095. SHRI S. S. SURJEWALA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to construct a separate Capital for the State of Haryana;
- (b) if so, whether Government would give financial assistance to the State of Haryana for the construction of its own capital, if so, what is the approximate amount and formula therefor:
- (c) whether it is a fact that non-existence of a Capital city kept the State backward which lacked in the growth of culture, art, science and technology; and
- (d) whether it is a fact that the State has also suffered in the matter of education and social development in the absence of its own capital as the various institutions could not be established and grown?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMETARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB):

(a) There is no such proposal under consideration at present.

(b) to (d) Do not arise.